

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 417 of 2020

IN THE MATTER OF:

Next Orbit Ventures Fund

...Appellant

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Zain A. Khan, Advocate.

For Respondents: Mr. Dinkar Singh, Advocate for R-1.

**Mr. Arpan Behl and Mr. Dhrupad Vaghani, Advocates
for R-2.**

With

Company Appeal (AT) (Insolvency) No. 744 of 2020

IN THE MATTER OF:

Next Orbit Ventures Fund

...Appellant

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Zain A. Khan, Advocate.

**For Respondents: Mr. Krishnendu Dutta, Mr. Rohaan R. Sonawane, Ms.
Mehak Khurana and Mr. Rahul Gupta, Advocates for
R-1.**

Mr. Dinkar Singh, Advocate for R-2.

**Mr. Arpan Behl and Mr. Dhrupad Vaghani, Advocates
for R-3.**

Cont'd...../

ORDER
(Through Virtual Mode)

19.02.2021: Heard Mr. Krishnendu Dutta, learned counsel representing Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 744 of 2020 in part. Hearing remained inconclusive.

Shri Krinshnendu Dutta, Advocate during the course of arguments referred to judgment of Hon'ble Apex Court captioned "***The Karad Urban Cooperative Bank Ltd. Vs. Swapnil Bhingardevay & Ors.***". He shall be at liberty to provide/file copy thereof.

List the appeal for further hearing on **22nd March, 2021 at 2:00 PM.**

We make it clear that the hearing will have to be concluded on next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc